

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 56**

**IA 1526/2024 IN C.P. (IB)/131(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 05.04.2024**

NAME OF THE PARTIES:      **GLOBAL WIND INFRASTRUCTURE AND**  
**SERVICESPRIVATE LIMITED V/s AAA**  
**FACILITIES      SOLUTION      PRIVATE**  
**LIMITED**

Section 9 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA No. 1526/2024** –

1. Mr. Aniruth Purusothaman, Advocate appeared for the Applicant.
2. The present application is filed under Section 12(2) of the Insolvency and Bankruptcy Code, 2016 r/w Rule 15 of the NCLT Rules, 2016 and Regulation 40 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for extension of 90 days period of CIRP.
3. Learned Counsel for the Applicant informs that Form-G has been issued and 6 PRAs' have expressed their interest in resolution of the Applicant.
4. Accordingly, seeks extension of 90 days beyond 180 days.

5. In view of the submissions extension of 90 days is granted from 17.02.2024 to 16.05.2024.

6. In view of the aforesaid, **IA No. 1526/2024** is **allowed** and **disposed of**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna